

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 443 of 1999.

Monday this the 19th day of April, 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. B.N. BAHADUR, ADMINISTRATIVE MEMBER

U.P. Sayed Mohammed,
Assistant,
Indian Council of Agriculture
Research (ICAR),
Research Complex,
Central Plantation Crops Research
Institute (CPCRT), Minicoy,
Union Territory of Lakshadweep. .. Applicant

(By Advocate Shri C.A. Majeed)

Vs.

1. Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. Central Accommodation Board
represented by its Chairman,
Executive Engineer,
P.W.D. Kavaratti, (Public Works
Department).
3. Local Accommodation Board,
Minicoy Island represented by
its Member Secretary, Junior
Engineer, Public Works Department,
Minicoy Island. .. Respondents

(By Advocate Shri P.R. Ramachandra Menon, ACGSC)

The application having been heard on 19th April 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Assistant in the
Indian Council of Agriculture Research, (ICAR for short)
has filed this application impugning A-1 order by which
Smt. M.K. Rehmath, the applicant's wife had been directed
to physically hand over the general pool quarter allotted to

her at Minicoy by 24.4.99 wherein it has also been stated that the applicant may make alternate arrangements for his stay. Since the impugned order was passed against the applicant's wife Mrs. M.K. Rehmath and no order has been passed against the applicant, the applicant has no locus-standi to challenge this order.

2. The original application is, therefore, rejected under Section 19 (3) of Administrative Tribunals' Act, 1985.

Dated the 19th April 1999.

B.N. Bahadur

B.N. BAHADUR,
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

rv.

List of Annexures referred to in the order:

Annexure A-1 : Photo copy of the order No. F.No. 04/LAB-M/98-99 dated 23.3.1999 issued by the 3rd respondent.